

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 402  
IB-706/ND/2020

**IN THE MATTER OF:**

**M/s. Flywheel Logistics Solutions Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Okaya Power Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 04.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Respondent/ Corporate-debtor :Mr. Achin Mittal, Advocate.**

**ORDER**

Serve notice to the Learned Counsel for the Operational-creditor Mr. Gaurav Kumar as well as Operational-creditor for their presence on the next date of hearing. The Operational-creditor as well as his Counsel should be present on the next date of hearing. Registry may also serve the notice specifically to the Advocate and also to the Operational-creditor. Matter is adjourned to 10.12.2020.

**-Sd-**

**(V.K. Subburaj)  
Member (T)**

**-Sd-**

**(P.S.N. Prasad)  
Member (J)**